

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1082

ANSWERED ON:30.07.2010

DIRECTORS IN BANKS

Choudhary Shri Harish;Laguri Shri Yashbant Narayan Singh;Yadav Shri Hukumdeo Narayan

**Will the Minister of FINANCE be pleased to state:**

- (a) the norms for appointing/nominating Directors/Independent Directors in the Board of Public Sector Undertakings (PSUs) banks;
- (b) the details of sanctioned and actual strength of Directors/Independent Directors in the Boards of PSU Banks, bank-wise;
- (c) whether adequate representation have been given to SCs/STs/OBCs and women in such Boards;
- (d) if so, the details thereof; and
- (e) the steps taken/being taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a): The Directors / Independent Directors on the Board of Public Sector Banks are appointed under Section 9(3) of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/ 1980. Further, the guidelines of Appointments Committee of the Cabinet are followed for selection of part-time non-official directors, which generally specify a graduate in the age group of 40 to 60 with special academic training or practical experience in the fields of agriculture, rural economy, banking cooperation, economics, business management, human resources, finance, law, marketing, industry and IT. Their suitability is assessed in terms of their qualification, expertise and track record.

(b) to (e) : A bank wise list of sanctioned and actual strength of Directors / Independent Directors on the Boards of Public Sector Banks as made available by Reserve Bank of India (RBI) is annexed. The guidelines also interalia, stipulate that, as far as possible representation may also be given to women and the persons belonging to SC/ST Community. Accordingly, representation has been given to SCs/STs and women in the Boards of Public Sector Banks.